

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066.**

Date of Hearing/ Decision: 31.10.2017

Appeal No. ST/494/2008-ST [SM]

(Arising out of Order-in-Appeal No. 43 (RKS) CE/ JPR-1/2008 dated 13.03.2008 passed by the Commissioner (Appeals-1) Jaipur.)

Vanasthali Textile Industries Ltd.

Appellant

Vs.

CCE Jaipur -I

Respondent

Appearance

None (Vakalatnama withdrawn)

- for the appellant

Shri G.R. Singh, AR

- for the respondent

CORAM: **Hon'ble Mr. M.V. Ravindran, Member (Judicial)**

Final Order No. 57505/2017

Per M.V. Ravindran :

1. When the matter was called for hearing none appeared on behalf of the appellant. Ld. Counsel has withdrawn has vakalatnama from the matter long back.
2. The hearing notices which are sent to appellant have not been returned by the postal authorities which would mean they were served with the notice. Despite such situation, the appellant is unrepresented. It seems that the appellant is not interested in prosecuting the appeal.
3. Accordingly, the appeal is dismissed for non-prosecution.

(Order dictated and Pronounced in open Court)

**(M.V. Ravindran)
Member (Judicial)**

Rekha